

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1107/ND/2018

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 28.08.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Milan Singh Negi, Advocate for petitioner
Ms. Avantika Shukla, PCS

ORDER

Counsel for the financial-creditor is present and Ms. Avantika Shukla, Company Secretary appeared on behalf of the respondent No. 1& 2. The company-secretary is directed to file memo of appearance during the course of the day. Ten days' time is granted in the matter for filing vakalatnama and reply in the matter by the respondents No. 1 & 2. Serve notice to respondent No. 3 within a week's time. Post the matter to 16th September, 2019.


— Sd/ —

**(V.K. Subburaj)
Member (T)**


— S-2 —

**(P.S.N. Prasad)
Member (J)**